

THE BETWA RIVER BOARD (AMENDMENT) ACT, 1977

No. 47 OF 1977

[26th December, 1977.]

An Act to amend the Betwa River Board Act, 1976.

BE it enacted by Parliament in the Twenty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Betwa River Board (Amendment) Act, 1977. Short title.

63 of 1976. 2. In section 4 of the Betwa River Board Act, 1976 (hereinafter referred to as the principal Act), in sub-section (3), for clauses (a) and (b), the following clauses shall be substituted, namely:— Amendment of section 4.

“(a) where the same Union Minister is not in charge of both Irrigation and Power, the Union Minister in charge of Power or such Minister or Deputy Minister in the Union Ministry or Department in charge of Power as may be specified in this behalf by the Union Minister in charge of Power;

(b) the Chief Ministers of Madhya Pradesh and Uttar Pradesh; and

(c) the Ministers of Madhya Pradesh and Uttar Pradesh in charge of Finance, Irrigation and Power:”.

3. In section 7 of the principal Act, in sub-section (1), after the proviso, the following proviso shall be inserted, namely:— Amendment of section 7.

“Provided further that the Central Government may, with the concurrence of the Governments of Madhya Pradesh and Uttar Pradesh, appoint an officer of the Central Government as the Financial Adviser.”.

4. In section 10 of the principal Act,—

Amendment of section 10.

(a) in clause (a), after the words “Rajghat Dam and appurtenant works”, the words and brackets “and for the generation of power at Rajghat Dam, including the construction of a power house (hereinafter referred to as the Rajghat Power House) near the dam and appurtenant works” shall be inserted;

(b) in clause (d), after the words "Rajghat Dam", the words "and the Rajghat Power House" shall be inserted.

Amend-
ment of
section 11.

5. In section 11 of the Principal Act, in sub-section (1), in clause (ii), for the words "Rajghat Dam including appurtenant works", the words "Rajghat Dam and Rajghat Power House including appurtenant works and on the generation of power at Rajghat Dam" shall be substituted.

Amend-
ment of
section 12.

6. In section 12 of the principal Act, in sub-section (2), in clause (b), for the words "and the regulation of Rajghat Reservoir", the words ", the regulation of Rajghat Reservoir and the generation of power at Rajghat Dam" shall be substituted.

Amend-
ment of
section 13.

7. In section 13 of the principal Act, in sub-section (2), in clause (c), for the words "Rajghat Dam and appurtenant works", the words "Rajghat Dam, the Rajghat Power House and appurtenant works" shall be substituted.